



2026:AHC:22638

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 52 of 2026

Gulam Rasool

.....Petitioner(s)

Versus

State Of U.P. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Digambar Dwivedi
Counsel for Respondent(s)	:	C.S.C., Sudhir Bharti

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Proceedings under Section 134 of the U.P. Revenue Code, 2006 was initiated by the petitioner which was numbered as Case No.4408 of 2023, Computerized Case No.T202305200204408 (Gulam Rasal vs. Sajida Khatoun).

2. In the said proceedings, an order dated 28.08.2025 was passed in favour of the petitioner. It is argued that though the aforesaid order has become final and the same has not yet been complied with, hence the present writ petition.

3. On the other hand, it is argued by the learned Standing Counsel that in case the petitioner will submit an application before the Respondent No.2-Sub-Divisional Magistrate (Judicial), Tehsil Salempur, District Deoria itself to comply with the order dated 28.08.2025, the Respondent No.2 will take a decision in the matter, expeditiously.

4. Heard counsel for the parties and perused the record.

5. In the facts and circumstances of the case and also in the interest of justice and without expressing any opinion on the merits of the case, the present writ petition is **disposed of finally** permitting the petitioner to submit an application before the Respondent No.2 namely Sub-Divisional Magistrate (Judicial), Tehsil Salempur, District Deoria. In case such

application is filed, the respondent no.2 will pass a fresh order strictly in accordance with law, **expeditiously**, without granting unnecessary adjournment, unless there is no legal impediment.

(Prakash Padia,J.)

February 2, 2026

Swati